

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:28
ANSWERED ON:22.11.2012
IMPLEMENTING AGENCIES UNDER NRLM
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the criteria for selection of implementing agencies under the National Rural Livelihood Mission (NRLM);
- (b) the role of the Local Self Government Institutions in the selection and implementation of schemes under NRLM;
- (c) whether the Central Government intends to award contracts for implementation of the schemes under NRLM and transfer funds to the implementing agencies directly, by passing the State Governments; and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & b): As per the framework of implementation of National Rural Livelihoods Mission (NRLM) approved by this Ministry, State Rural Livelihoods Mission (SRLM) constituted by the State Government would oversee the implementation of NRLM related activities in the State. SRLM would be an autonomous body incorporated as a Society, Trust or Company. In States where the State Government desires to use an existing Society as SRLM, its Articles of Association/By-Laws would need to be amended to incorporate NRLM objectives. NRLM advocates creation of formal mechanisms for mutually beneficial working relationship, consultations and sharing of resources between Panchayats and institutions of the poor. Under NRLM, states are required to prepare their own Action Plans for poverty reduction which would include, inter alia, the role of Local Self Government Institutions in the implementation of NRLM. Indicative activities of the involvement/engagement of PRIs include:

- (i) Identifying and mobilizing BPL households into SHGs, with initial priority for poorest and most vulnerable amongst them;
- (ii) Facilitating SHG federation(s) at various levels and providing accommodation and other basic facilities for their effective functioning;
- (iii) Incorporating and making suitable financial allocations to the priority demands of the SHGs and their federations in the annual plans/ activities of the PRIs; and
- (iv) Coordinating with different departments and agencies on behalf of the SHG network.

(c)&(d): In order to transit to NRLM, the states are required to take certain preparatory steps. Till the states have transited to NRLM, the procedure for the flow of funds would remain as under Swarnjayanti Gram Swarajgar Yojana (SGSY) i.e., funds would be released directly to the District Rural Development Agencies (DRDAs). In the States that have complied with the conditions for the transit to NRLM, the flow of funds would be through the SRLMs. In the case of the two sub component of NRLM, Placement Linked Skill Development Scheme and Mahila Kissan Sashaktikaran Pariyojana (MKSP), the project proposals are considered by the Ministry of Rural Development only if they are recommended by the concerned State Government. Under these schemes, if the Project Implementing Agency (PIA) is a non-Government body, funds are transferred to them through a designated Government agency like NIRD Hyderabad, NABCONS, IGNOU or State Government entities.